

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, AM  
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No.2007/PUN/2013  
निर्धारण वर्ष / Assessment Year : 2009-10

Pravin Manilal Sanghvi,  
53 B, New Timber Market,  
Pune – 411042.

.....अपीलार्थी / Appellant

PAN No.AGNPS4798J.

बनाम / V/s.

The Income Tax Officer,  
Ward – 5(3), Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Nilesh Solanki.  
(Withdrawal Letter filed).

Revenue by : Shri Deepak Garg.

सुनवाई की तारीख / Date of Hearing : 28.05.2021

घोषणा की तारीख / Date of Pronouncement : 28.05.2021

**आदेश / ORDER**

The appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) – III, Pune dated 25.10.2013 for the Assessment Year 2009-10.

2. Before us, the appellant filed a letter dt.26.05.2021 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 issued by the Pr.Commissioner of Income Tax, Pune – 3.

3. The Id. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee, we permit the assessee to withdraw the appeal with the liberty to revive the appeal in case of non-payment of tax. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeal before this Tribunal as per the provisions of law.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on this 28<sup>th</sup> day of May, 2021.

**Sd/-**  
**(PARTHA SARATHI CHAUDHURY)**  
न्यायिक सदस्य/JUDICIAL MEMBER

**Sd/-**  
**(INTURI RAMA RAO)**  
लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 28<sup>th</sup> May, 2021.  
Yamini

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A) – III, Pune.
4. The CIT-III, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “ए” बेंच,  
पुणे / DR, ITAT, “A” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.